

(b) The Municipal Corporation of Delhi is the main civic body responsible for the running of the basic civic services in its area and hence all completed projects are to be handed over to it. The position is quite clear and there is no dichotomy of functionaries.

(c) With a view to effecting better coordination amongst the concerned agencies and to ensure removal of bottlenecks, if any, a Committee has been set up by the Government which consists of Secretary (Land & Building), Delhi Administration, Vice-Chairman, DDA and Commissioner, Municipal Corporation of Delhi with the Deputy Secretary in the Ministry of Works and Housing as its convenor.

**Misuse of Vacant Plot in Shanti Niketan,
New Delhi**

*4629. SHRI SANAT KUMAR
MANDAL :
SHRI KAMLA PRASAD
SINGH :
SHRI R.P. SUMAN :

Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 10247 on 7 May, 1984 regarding misuse of vacant plot in Shanti Niketan, New Delhi and state :

(a) whether the plot is still being used as a lavatory both by the humans and animals despite the fact that two years have elapsed since the plot was physically handed over to Sadhu Vaswani Mission ;

(b) whether no fence has so far been put up by the mission around the plot ; and

(c) the action Government propose to take to stop this standing nuisance and environmental hazard by invoking the provisions of the law ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :

(a) The plot in question was handed over to Sadhu Vaswani Mission on 29-4-83. The allottees have not yet started construction over the plot. As per the terms of allotment the institution is required to complete the construction of the building on the plot within a period of 3 years (including a grace period of 1 year) from

the date of handing over possession. It is the responsibility of the allottee to safeguard the plot from unauthorised encroachment/misuse by other persons after the possession of the plot is handed over.

(b) There is a fencing on the plot. But it has been damaged at places on account of misuse of the plot.

(c) DDA has asked to stress upon the Mission to ensure stoppage of the nuisance by repairing the damaged fence and by detailing some chowkidars. Action for cancellation of the lease can be taken only if the Mission does not comply with the conditions of lease including that of constructing the building within the permissible time limit of 3 years.

**Production Oriented Employment to
Rural Unemployed**

4630. SHRI N. DENNIS : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether Government have made any assessment regarding the percentage of rural unemployed to the total rural population ;

(b) if so, the details regarding the number of persons who remain unemployed throughout the year and the number of those who are under-employed ; and

(c) the steps taken by Government to provide production-oriented employment to the rural unemployed ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) According to the 32nd Round (1977-78) survey of the National Sample Survey Organisation, the percentage of unemployed (usual status) of the rural population for the age group 5+ was 1.55%.

(b) For the purpose of the Sixth Plan, the estimates of unemployment in March, 1980 for age group 5+ were worked out assuming that the rates of unemployment observed in the N.S.S.O. 32nd Round would not have changed. The estimates of rural unemployment for the age group 5+ in March, 1980 according to usual status and daily status are 7.22 million and 15.36 million, respectively.